

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1480
ANSWERED ON:03.12.2012
TRAFFICKING IN GIRLS
Gulshan Smt. Paramjit Kaur

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether poor girls from various parts of the country including Jharkhand, Bihar and West Bengal are being brought to delhi and other metropolis by traffickers who handed them over to placement agencies for their employment as maid servants when most of these are young girls and below sixteen years; and

(b) if so, the preventive steps and action taken by the Government against such trafficking, placement agencies and the persons who employ them knowingly that it is in violation of Child Labour Act?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

a) Whenever instances of alleged human trafficking by placement agencies are reported, these cases are registered and investigated as per law. As per inputs provided by National Crime Records Bureau (NCRB), the total number of cases registered under different provisions of law which come under the generic description of human trafficking during the period 2009, 2010 and 2011 were 2848, 3422 and 3517 respectively.

b) The preventive steps taken by Government of India against trafficking are given in the Annexure.